

For the reason aforesaid, we are not inclined to intervene with the impugned order and we are of the view that the tenant has no right to make any claim as third party proprietor in terms of the 'I&B Code' though he is given liberty to take appropriate remedy before the court of competent jurisdiction, which may decide the same after the period of completion of moratorium.

The appeal stands disposed of with the aforesaid observations.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

/ns/gc/